

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

Item No. 110
CAA-44(ND)/2020

IN THE MATTER OF:

M/s Braking Wave Software Pvt. Ltd. & Others

...APPLICANT

Section

Under Section 230-232

Order delivered on 15.05.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA, HON'BLE MEMBER (TECHNICAL)

For the Applicant/Petitioner

:Ms. Nitu Poddar, Adv.

For the Regional Director

:Ms. Tania Sharma, Advocate

For the Official Liquidator

:Ms. Tania Sharma, Advocate

For the I.T. Department :

ORDER

Heard the submissions made by the Learned Counsels appearing on behalf of the Petitioner and RD/OL. None appeared on behalf of the Income Tax Department, therefore, the Sr. Counsel Laxmi Gurung was directed to co-ordinate the matter to ensure filing of the report from the Income Tax Department. As prayed for^{by} the Counsels of the RD/OL the matter is now posted to 19.06.2020.



**(Sumita Purkayastha)
Member (T)**



**(P.S.N. Prasad)
Member (J)**